



2026:AHC:157483

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 10433 of 2026

Pradeep Pratap Singh

.....Petitioner(s)

Versus

State Of Up And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Kamlendra Pal Singh, Sr. Advocate
Counsel for Respondent(s)	:	C.S.C., Suresh Kumar Maurya

Court No. - 52

HON'BLE MRS. MANJU RANI CHAUHAN, J.

Heard Mr. Ashok Khare, learned Senior Counsel assisted by Mr. Kamlendra Pal Singh, learned counsel for the petitioner, Mr. Suresh Kumar Maurya, learned counsel for respondent-BSA and learned Standing Counsel for the State.

The present petition has been instituted challenging the impugned suspension order dated 04.07.2026, passed by the District Basic Education Officer, Firozabad, and further seeking a direction commanding the respondents not to interfere with the functioning of the petitioner as an Assistant Teacher at Primary School, Bhadana-II, Development Block- Eka, District Firozabad.

Inviting the attention of the Court to the impugned suspension order, learned counsel for the petitioner submits that the sole allegation against the petitioner is that he had posted certain messages on social media concerning Mr. Uday Pratap Singh, the District President of the Bharatiya Janata Party, Firozabad. It is contended that the District Basic Education Officer directed the petitioner to delete the said posts, however, upon his refusal to do so, the impugned suspension order came to be passed. According to the petitioner, the suspension order has thus been issued at the behest of Mr. Uday Pratap Singh, who claims to be the District President of the Bharatiya Janata Party, Firozabad.

Learned counsel further submits that the aforesaid act of the

petitioner has been treated as misconduct. Although a show-cause notice was issued to the petitioner in this regard and a detailed reply thereto was duly submitted, the impugned suspension order has been passed without considering the petitioner's explanation and without due application of mind. It is, therefore, contended that the impugned order is arbitrary, illegal, and unsustainable in law.

Heard learned counsel for the parties and perused the material brought on record.

This Court finds that the allegation forming the basis of the impugned suspension order is that the petitioner had posted certain messages on social media highlighting the alleged misdeeds of Mr. Uday Pratap Singh, stated to be the District President of the Bharatiya Janata Party, and that such conduct has been treated by the authorities as misconduct.

Prima facie, this Court is of the considered opinion that merely bringing to light an alleged act of wrongdoing, embezzlement, or any matter affecting public interest by a citizen, in exercise of his fundamental right to freedom of speech and expression guaranteed under Article 19(1)(a) of the Constitution of India, cannot, by itself, be construed as misconduct so as to warrant disciplinary action, unless such expression is shown to be prohibited by law or violative of any applicable service rule.

In view of the aforesaid, the impugned suspension order dated 04.07.2026 passed by the Basic Shiksha Adhikari, Firozabad, is hereby **quashed**. The writ petition stands **allowed**.

(Mrs. Manju Rani Chauhan,J.)

July 29, 2026

Rahul.